

1

BEFORE THE NATIONAL GREEN TRIBUNAL, P.B, NEW DELHI

APPEAL No.263 OF 2018

IN THE MATTER OF:-

Amit Upadhaya

....PETITIONER

Versus

State Level Environmental Impact Assessment Authority & Ors.

....RESPONDENTS

INDEX

S No.	Particulars	Page No.
1.	Affidavit on behalf of Respondent No.11 i.e. M/s Disha Enterprises	2

Place: New Delhi
Date: 05/08/2020

Through



Rahul Khurana, Advocate
NGT Bar Room, Faridkote House.
New Delhi-110001
Email: rkjust25@gmail.com
Mob: 9811894060



2

Before National Green Tribunal
(Principal Bench), New Delhi

Appeal No. 263 of 2018

Amit Upadhyay

Appellant

Versus

SEIAA, U.P. and others

Respondent

Affidavit on behalf of M/s Disha Enterprises, Lease No. 14, Village Chikasi, District – Hamirpur

Affidavit

I, Mohd. Ashfaq Khan, aged about 39 years, S/o Mohd. Munshi Khan, R/o Village – Mathauli, Post – Bharwdia, District - Basti, do hereby solemnly affirm and state as under:

1. That the deponent is the lease-holder of M/s. Disha Enterprises, having mining site at Hamirpur, who is respondent in the above appeal.
2. That Hon'ble NGT (PB), New Delhi on 23.01.2020 passed the following order:

" Since it is stated that as per order of the Hon'ble Supreme Court, the applicant has to serve all the parties, the applicant may do so by email as well as by speed post and file an affidavit of service within two weeks. Paper books may also be served by email.

The State of Uttar Pradesh may also notify all the said parties within two weeks for which list may be given by the applicant. The response of all such parties may be filed by email before the next date."

3. That the deponent received copy of petition filed by one Sri Amit Upadhyay, sent through Speed Post by his counsel Sri Vanshdeep Dalmiya. However, the CD containing the annexures was not enclosed with the petition. The deponent informed Sri Vanshdeep Dalmiya by Speed Post the very next day i.e. on 5/2/2020.
4. That until today proper CD or the Annexures to the petition have not been provided by the counsel to the deponent.
5. That the counsel for the deponent has expressed inability in preparing a sound defence in the absence of background papers which are said to be part of the petition.
6. That in the interest of justice it is necessary that the complete set of paper along with annexures may kindly be provided to the deponent/respondent as directed by this Hon'ble Court on 23.1.2020.

Date:

31-7-2020

Deponent

Place:

M/G

Verification

I, the deponent above named, do hereby solemnly affirm that the contents of para 1 are true to my personal knowledge and 2 to 6 are correct as per records. So help me God.

Subscribed by deponent (Applicant)
who has signed before T.R.I.
Belong to

S. Kumar (Advocate)
High Court

Reg No. 2116/91
Reg No. 8/50626
Mob. 9935628433

R.C. VERMA
NOTARY PUBLIC
UTTAR PRADESH

TRUE COPY
ATTESTED BY ME
Public

Deponent